

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the **11th** day of **November** 2019

Original Application No. 330/01144 of 2019

Hon'ble Ms. Ajanta Dayalan, Member (A)
Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Mohd. Arshad, S/o Late Pir Mohd. R/o 150/20K, Chak Meera Patti, Dhoomanganj, Allahabad. Presently posted as Assistant Traffic Manager (Coaching and General), North Central Railway, Headquarter, Subedarganj, Allahabad.

. . .Applicant

By Adv : Shri Ashish Srivastava

V E R S U S

1. Union of India through the General Manager, North Central Railway, Headquarter, Subedarganj, Allahabad.
2. Principal Chief Personnel Officer, North Central Railway, Headquarter, Subedarganj, Allahabad.

. . .Respondents

By Adv: Shri S.M. Mishra

ORDER

By Hon'ble Ms. Ajanta Dayalan, Member (A)

Heard Shri Ashish Srivastava, learned counsel for the applicant and Shri S.M. Mishra, learned counsel for the respondents.

2. Learned counsel for the applicant states that the applicant – Mohd. Arshad – was working as Traffic Inspector (TI) till September 2017, as is clear from Annexure A-3. He was promoted as Assistant Traffic Manager (ATM). But his pay in the month of October 2017 – i.e. subsequent to his promotion as ATM – still remains at the same level being – basic pay of Rs. 83,600/- (Annexure A-3). Learned counsel for the applicant states that the applicant made several representations, last being dated

07.12.2018 (Annexure A-7). But his basic pay is yet to be fixed after granting him benefit of FR 22 (I) (a).

3. Learned counsel for the applicant states that the applicant will be satisfied if a direction is issued to the competent authority amongst the respondents to decide the representation of the applicant dated 07.12.2018 (Annexure A-7) in a time bound manner.

4. Learned counsel for the respondents has no objection to this limited prayer of the applicant's counsel.

5. In view of the limited prayer made by the applicant's counsel and no objection by the respondents' counsel, we direct the competent authority amongst the respondents – i.e. Respondent No. 2 to decide the representation of the applicant dated 07.12.2018 (Annexure A-7), by passing a reasoned and speaking order within a period of 3 months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant. In case the applicant is found eligible for refixation of his pay, the same shall be done and arrears will also be paid to the applicant within one month from the date of passing of the order.

6. Needless to mention that this order in no manner be construed as any opinion or expression on the merits of the case.

7. OA is disposed of accordingly. There is no order as to costs.

(Rakesh Sagar Jain)
Member (J)

(Ajanta Dayalan)
Member (A)

/pc/